

श्री राज बहादुर : यह सवाल फ्रेट रेट्स से सम्बन्ध नहीं रखता है। बहराल फ्रेट रेट्स जो हैं वे कम्पनियां अपने हिसाब किताब को देख कर रखती हैं। अगर वह ज्यादा होता है, डिस्क्रिमिनेटरी होता है तो उसके बारे में एक बोर्ड बैठा हुआ है, जो उसको देखता है और जहां तक कोशिश होती है, समझौते के साथ काम करवाने की कोशिश करता है।

श्री यशपाल सिंह : सरकार ने क्या इस कम्पनी को कुछ लोन भी दिया है।

श्री राज बहादुर : जी नहीं, एसा कोई लोन वोन नहीं दिया है।

श्री रघुनाथ सिंह : इस लाइन पर कौन कौन सी कम्पनियां आ जा रही हैं? जो फ्रेट रेट का सवाल चला है, इसके सम्बन्ध में इस कम्पनी की क्या पालिसी है?

श्री राज बहादुर : अगर माननीय सदस्य का मतलब इंडिया-यू० के० कंटेनेर रूट से है तो उसके ऊपर यह जो कान्फ्रेंस लाइज है, उनमें अंग्रेज कम्पनियां हैं, यरोप की कम्पनियां हैं, और भारत की तीन कम्पनियां हैं, विजिया, इंडिया स्टीम और शिपिंग कारपोरेशन। जहां तक फ्रेट रेट का सम्बन्ध है, वह पृथक प्रश्न होना चाहिये, वरना जो जवाब है, वह बहुत लम्बा हो जाएगा।

Shrimati Sharda Mukerjee: In view of the fact that the India-U.K. Conference Line freight rates have been increased to 12½ per cent. against the recommendation of the Government of India, is it the policy of Government to support the Conference Lines?

Shri Raj Bahadur: The Conference is functioning as an autonomous body which consists of foreign lines, British, and also Indian members of the India-U.K. Conference.

Mr. Speaker: The question is about the India Star Lines.

Shri Raj Bahadur: Yes, it hardly arises out of the question.

Shri Basumatari: What is the share that has been borne by the Indian companies and foreign companies?

Shri Raj Bahadur: This is an Indian company. But it had on its board an Indian who was a citizen of U.K. Therefore, some objection was taken by us. But the company has not yet started functioning.

Shri D. C. Sharma: It is stated in the statement that the company informed Government that it would acquire a vessel with their own resources, but since then the company has neither acquired any vessels nor submitted any fresh proposals to the Government of India. May I know if the company has proved to be a case of still-birth or is this company going to function in any manner?

Shri Raj Bahadur: I think the company is born because registration has taken place. But it has not produced anything.

Panchayat Finance Corporation

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- { **Shri Yashpal Singh:**
Dr. L. M. Singhvi:
Shri Bhakt Darshan:
Shri A. K. Gopalan:
 *448. { **Shri P. Kunhan:**
Shri Vishwa Nath Pandey:
Shri Balgovind Verma:
Shri P. Venkatasubbaiah:
Shri Mohan Swarup:

Will the Minister of **Community Development and Co-operation** be pleased to state:

(a) whether Santhanam Committee have recommended the establishment of a Panchayat Finance Corporation for assisting the industrialists of rural areas; and

(b) if so, the number of States which have accepted the recommendation?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a)

The Committee has recommended the setting up of Panchayati Raj Finance Corporations at the State level. According to the Committee, the Corporations are to give loans to the Panchayats, Panchayat Samitis and Zila Parishads for starting public utility undertakings, building up remunerative assets, undertaking productive programmes, setting up industries etc.

(b) The report of the Committee was received on 31st July, 1963 and is under examination in consultation with the State Governments.

श्री यशपाल सिंह: किन किन स्टेट्स ने आपको अपनी रजामन्दी दी है?

Shri B. S. Murthy: The Committee has toured all the States except Assam.....

Mr. Speaker: Have any States informed Government about their reactions?

Shri B. S. Murthy: The report was sent to them only two or three days back.

श्री यशपाल सिंह: जहां जिला परिषदें म्युनिसिपल कर दी गई हैं हाई कोर्ट के द्वारा, वहां इस फंक्शन को कौन करेगा?

Shri B. S. Murthy: The Report has been placed on the Table of the House. There are as many as 114 recommendations.

Shri Kapur Singh: What steps, if any, are contemplated to safeguard against deployment of such financial facilities for furtherance of merely factious and political ends?

Shri B. S. Murthy: The corporation will not be in the hands of any party. It will be a separate autonomous body.

Shri Jashvant Mehta: What time will Government take to constitute the corporation and what will be the projects assisted?

Shri B. S. Murthy: Report was submitted only on the 31st July.

Shri Jashvant Mehta: What time will it take? It is under consideration since that time.

Shri B. S. Murthy: We are expecting the reactions of State Governments by the end of this month.

श्री श्रीकार लाल बेरवा: इस में कितना रुपया ये पंचायत समितियां और जिला परिषदें देंगी और उस में कितनी सहायता राज्य सरकार देंगी?

प्रध्यक्ष मशुदय: अभी वो यह सोचा जा रहा है।

श्री श्रीकार लाल बेरवा: मैं जानना चाहता हूँ कि यह १।३ देंगी या वैसे ही १।२ देंगी, कितना देंगी?

The Minister of Community Development and Co-operation (Shri S. K. Day): The whole question has still to be examined in detail by the State Governments and the Centre. It is a very complicated question. How can we give a verdict at this stage?

श्री रामसेवक यादव: मैं जानना चा ता हूँ कि इस वित्तीय निगम को क्या केन्द्रीय सरकार की ओर से भी कुछ सहायता दी जायेगी?

Shri B. S. Murthy: Yes, that recommendation also is there.

श्री काशीराम गुप्त: क्या प्रदेश सरकार इस को केवल अपने रुपये से चलायेगी, या इस में जिला परिषदों और पंचायतों के रुपयों का भी योगदान होगा, साथ ही जिला परिषदों और पंचायत समितियों इत्यादि के लिये जो सिफारिश की गई है कि उसका आधार बही होगा, दूसरा नहीं होगा, उस के बारे में आप का क्या विचार है?

Shri B. S. Murthy: No. The recommendation contemplates the Central Government, State Governments and other Panchayati Raj institutions

having certain shares in these corporations.

श्री भक्त दर्शन : चूकि सन्तानम कमेटी ने इस तरह का कई महत्वपूर्ण सिफारिश पंचायतों के साधनों को बढ़ाने के सम्बन्ध में की है, इसलिये क्या केन्द्रिय सरकार ऐसा विचार रखती है कि प्रदेश सरकारों के प्रतिनिधियों को बुला कर जल्दा से जल्दा निर्णय किया जाय तथा एकही समन्ता मार्ग देश के अन्दर लाई जाये ?

Shri S. K. Dey: That is exactly the intention of the Government.

Shri R. S. Pandey: What would be the initial investment in this scheme recommended by the Santhanam Committee?

Shri B. S. Murthy: The Santhanam Committee has recommended that the minimum for each corporation should be Rs. 1 crore, and maximum Rs. 5 crores.

Shri P. Venkatasubbaiah: May I know whether it is a fact that in the Santhanam Committee's Report mention has been made about the progress of rural industrialisation being slow due to administrative inertia and also lack of enthusiasm among the State Governments?

Mr. Speaker: Let that be considered. Members are insisting that all those recommendations should be discussed here just now.

Shri P. Venkatasubbaiah: My question is whether such mention has been made.

Shri B. S. Murthy: That is not one of the terms of reference.

Shri Tyagi: As far as I know, there is already an organisation in each district for the purpose of helping industrialisation in rural areas. They give advances. I want to know whether this organisation will have the exclusive right of doing this job, whether it will be a duplication of the

old process and what type of industries are proposed to be helped.

Shri B. S. Murthy: These corporations are to engage in industries which will create remunerative assets.

Shri Tyagi: Every industry does it.

Mr. Speaker: Would this be a separate and distinct one from the one which already exists, and will there be duplication?

Shri S. K. Dey: I may assure the House that every effort would be made to see that there is no duplication. If there is an organisation existing, either that organisation's resources will be integrated with the new corporation, or there will be some sharing of responsibilities between the two with clear demarcations.

Shri Ranga: What responsibility has this Committee suggested should be undertaken by the Government in regard to the constitution of these corporations? Am I right in understanding that the Committee has suggested that the State Governments can constitute these corporations and not the Union Government?

Shri S. K. Dey: Naturally Panchayati Raj is a subject vested in the State Governments. How does the Central Government create a corporation for helping Panchayati Raj in the States?

Sugar Export to U.S.A.

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{ **Shri Yashpal Singh:**
Shri Bishanchander Seth:
Shri Inder J. Malhotra:
Shrimati Savitri Nigam:
 *449. { **Shri M. L. Dwivedi:**
Shri Ravindra Varma:
Shri Morarka:
Shri Hem Raj:
Shri Jashvant Mehta:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the U.S. Government have decided to increase U.S. quota for Indian sugar;